

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No. 1674 of 2010**

Om Prakash, son of Sri Bhartendu Prasad, resident of Main Road  
Garhwa, P.O. & P.S. Garhwa, District- Garhwa ... **Petitioner**

**-Versus-**

1. The State of Jharkhand
2. Rati Rajwar, son of Nanhu Rajwar, resident of village Kutmu Tola,  
Bindla, P.O. Kutmu, P.S. Bishrampur, District- Palamau

**... Opposite Parties**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Suraj Kishore, Advocate

For the Opposite Party-State : Mr. Tapas Roy, A.P.P.

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05/05.04.2021. Heard Mr. Suraj Kishore, learned counsel for the petitioner and  
Mr. Tapas Roy, learned A.P.P. appearing for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

This criminal miscellaneous petition has been filed in the year 2010 for quashing the order taking cognizance dated 03.11.2009 and entire criminal proceeding.

Status report dated 21.02.2017 itself speaks that a discharge petition was filed on behalf of the accused persons on 23.01.2017.

The petitioner has already invoked the provision under the Code of Criminal Procedure for discharge before the court below. In that view of the matter, no relief can be extended to the petitioner.

Accordingly, this petition stands dismissed.

**(Sanjay Kumar Dwivedi, J.)**